

**WRITTEN ANSWER TO QUESTIONS**  
**Report of Committee of National Apex**  
**Body**

\*121. SHRI S. A. MURUGANAN-  
 THAM:  
 SHRI B. S. BHAURA:

Will the Minister of LABOUR be pleased to state:

(a) whether the Committee of the National Apex Body appointed to go into the cases of lay-off, retrenchments, closure and apprehended closures has submitted its report; and

(b) if so, the main recommendations of the Committee and Government's reaction thereto?

**THE MINISTER OF LABOUR**  
**(SHRI RAGHUNATHA REDDY):**

(a) Yes Sir. The National Apex Body is a bipartite body consisting of equal number of representatives of organisations of employers and workers. It appointed a Compact Committee of its own as per its decision dated 10th January, 1976. It consisted of the following members:-

**Employers representatives:**

1. Shri I. P. Anand
2. Shri M. K. Mohta
3. Shri B. V. Mehta

**Workers' representatives:**

1. Shri S. P. Awasthi  
 (subsequently replaced by Shri V. K. Hoshing)—(INTUC)
2. Shri K. G. Srivastava (AITUC)
3. Shri Vimal Mehrotra (HMS)

This Committee submitted its report to the main body on 21-7-1976.

(b) The recommendations of the Compact Committee are contained in Chapters II and III of the report. The National Apex Body at its meeting

held on the 24th July, 1976 accepted the specific recommendations contained in Chapter II and decided to discuss the general recommendations contained in Chapter III at its next meeting to be held on 25th Sept., 1976. The recommendations contained in Chapter II have been circulated to the concerned authorities for appropriate action as they may deem fit and necessary in the circumstances of each case. Relevant parts of the report contained in Chapter II are laid on the Table of the House. [Placed in Library. See No. LT-11140/76.]

(As it is a lengthy document, it is respectfully submitted that it could not be translated into Hindi in time. The Hindi version will be laid subsequently as early as possible)

**Memorandum from All India Beedi and Cigar Workers' Committee**

\*124. SHRI A. K. GOPALAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any memorandum from the All India Beedi and Cigar Workers' Committee, Cannanore in July, 1976; and

(b) the reaction of Government thereto?

**THE MINISTER OF LABOUR**  
**(SHRI RAGHUNATHA REDDY):** (a) Yes, Sir.

(b) The provisions of the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 are being implemented by State Governments. Steps have also been initiated for framing and finalising the rules under Beedi Workers' Welfare Fund Act, 1976 which received the assent of President of India on 10th April, 1976, before the provisions thereof could be implemented.